

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) to (c). Yes. The request was made in 1963. Government believes that river disputes should be settled as far as possible through negotiations. Discussions with the Chief Ministers of the concerned States were held and further meetings are being held to settle the matter by agreement of the States concerned.

#### Durgapur Barrage

5416. **Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri Bhagwat Jha Azad:**  
**Shri P. C. Borooah:**  
**Shri M. L. Dwivedi:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the transfer of ownership of Durgapur Barrage and Irrigation canal has been completed; and

(b) if not, the reason therefor?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) Not yet.

(b) The matter is still under consideration as a part of the proposed reorganisation of the DVC on a functional basis.

#### Durgapur Navigational Canal

5417. **Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri Bhagwat Jha Azad:**  
**Shri P. C. Borooah:**  
**Shri M. L. Dwivedi:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Durgapur Navigational Canal is being run departmentally or has been leased out;

(b) the profit and loss account of this canal; and

(c) whether the trial run is over now?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) to (c). The Durgapur Navigational Canal is being operated by Messrs. Hindustan Shipping Co. Ltd. on lease terms since 27th October, 1965. Since this arrangement has been undertaken recently, no financial account of the operation has yet been taken. The total capital expenditure on Navigation up to the end of November, 1965 is Rs. 527 lakhs approximately. There have, however, been no revenue receipts. The trial run preceded the lease arrangement.

#### घायकर कानून

5418. श्री डा० ना० तिवारी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि घायकर कानून के अन्तर्गत छूट तथा प्रोत्साहन सम्बन्धी नियमों को बनाने में प्रसाधारण विलम्ब किया जाता है जिस के परिणामस्वरूप करदाताओं को बड़ी परेशानी उठानी पड़ती है ;

(ख) क्या सरकार को इस सम्बन्ध में कोई शिकायतें मिली हैं ; और

(ग) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

वित्त मंत्री (श्री शचीन्द्र चौधरी) :

(क) जी, नहीं। हालांकि घायकर अधिनियम के अन्तर्गत छूट तथा प्रोत्साहन सम्बन्धी नियमों और योजनाओं को बनाने में प्रावश्यक रूप से कुछ समय लगता है परन्तु इस बात का काफी ध्यान रखा जाता है कि कर निर्धारितियों को कोई कठिनाई या असुविधा न हो और नियमों या योजनाओं के प्रकाशन में होने वाले किसी भी विलम्ब के कारण घायकर अधिनियम के उपबन्धों के अन्तर्गत अथवा मिलने वाले लाभ से बे बचित न रहें।

(ख) जी, नहीं।

(ग) सवाल नहीं उठता।